

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6007

ANSWERED ON:03.05.2010

DUES AGAINST CLOSED INDUSTRIAL UNITS /FACTORIES

Agarwal Shri Jai Prakash;Gawali Patil Smt. Bhavana Pundlikrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of cases registered, disposed off and pending regarding outstanding dues like gratuity, provident fund, insurance claims, and other financial benefits to be paid to the workers of closed industrial units/factories and other institutions in the country during each of the last three years and the current year, State-wise;

(b) the reasons for pendency of such cases;

(c) the steps taken by the Government for early disposal of such pending cases in the interest of jobless workers of such closed industrial units/factories and other institutions; and

(d) the steps taken and financial assistance proposed to be provided by the Government for the rehabilitation of such jobless workers?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): The Employees' Provident Fund Organisation under the Ministry of Labour & Employment maintains consolidated data regarding provident fund claims of the workers covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. While separate statistics for closed /industrial units in respect of provident fund is not maintained, a Statement showing the number of cases registered, disposed off and pending regarding the outstanding dues in respect of provident fund claims of workers of running and closed industrial units/factories and other institutions during each of the last three years State-wise, is at Annex-I. A Statement showing the number of cases registered, disposed off and pending regarding the outstanding dues in respect of gratuity in the Central Sphere, during each of the last three years, region-wise, is at Annex-II. Information with regard to the State Sphere is not centrally maintained. So far as Employees' State Insurance Act, 1948 is concerned no outstanding dues of workers are involved.

(b): Submission of incomplete application forms by the claimants, increased inflow of claims for final settlement, adjournments sought by various parties and litigations constitute the main reasons for pendency.

(c): The Controlling Authorities/ Appellate Authorities have been advised by the Chief Labour Commissioner (Central) from time to time to grant adjournments sparingly in cases relating to payment of gratuity. For speedy settlement of provident fund claims, Employees' Provident Fund Organisation is implementing the computerization project.

(d): Employees' State Insurance Corporation has implemented unemployment scheme called Rajiv Gandhi Shramik Kalyan Yojana (RGSKY) with effect from 1.4.2005, under which Unemployment Allowance is paid for 12 months at the rate of 50% of average daily wages to such workers who have been in insurable employment for three years and are rendered jobless due to closure of factory /establishment or retrenchment or permanent invalidity not less than 40% arising out of non-employment injury. Further, there is provision for skill upgradation training for short duration through Advanced Vocational Training Institute to those Insured Persons who are desirous of upgrading their skill.